

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 09
IA No. 661/JPR/2023
IA No. 152/JPR/2024
IA No. 153/JPR/2024
IA No. 202/JPR/2024
CP No. (IB)- 25/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Shyam Construction Co. ... Operational Creditor/Applicant

Versus

Devi Infradevelopers Pvt. Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. H.V. SUBBA RAO, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Liquidator : Akarsh Mathur, Adv.
For the Respondent : P.S. Tomar, Adv.

ORDER

IA No. 661/JPR/2023

Heard Mr. Akarsh Mathur, Adv. appearing on behalf of the Applicant / Liquidator. Mr. P.S. Tomar, Adv. appeared on behalf of the Respondent (Transport Department) sought time to file reply. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel. List the IA on 27.05.2024.

IA No. 152/JPR/2024

IA No. 153/JPR/2024

Heard Mr. Akarsh Mathur, Adv. appearing on behalf of the Applicant / Liquidator. None for the Respondents despite service. Reply, if any, may be filed within one week, with an advance copy to the opposite counsel, failing which right to file reply will be forfeited. List the IAs on 27.05.2024.

M.S.

IA No. 202/JPR/2024

This is the 2nd progress report. The same is taken on record, subject to just exceptions and disposed of accordingly.

-Sd-
(Rajeev Mehrotra)
Technical Member

-Sd-
(H.V. Subba Rao)
Judicial Member

April 26, 2024